

THE
PARLIAMENTARY DEBATES

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Wednesday, 25th November, 1953

The House met at Half Past One of
the Clock

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

2-30 P.M.

PAPERS LAID ON THE TABLE

STATEMENT RE: RATIFICATION OF
INSTRUMENT FOR AMENDMENT OF
THE CONSTITUTION OF THE I.L.O.

The Minister of Labour (Shri V. V. Girl): I beg to lay on the Table a copy of the statement relating to the ratification by the Government of India of the instrument for the amendment of the Constitution of the International Labour Organisation. [See Appendix II, Annexure No. 36.]

PAPERS RELATING TO THE BANKING
COMPANIES (AMENDMENT) BILL.

The Deputy Minister of Finance (Shri M. C. Shah): I beg to lay on the Table a copy of each of the following papers relating to the Banking Companies (Amendment) Bill, 1953:—

- (i) Summary of the comments received from the State Governments, High Courts and the Reserve Bank on the recommendations of the

Banks' Liquidation Proceedings Committee. (Placed in Library. See No. S-170/53.)

- (ii) Extracts of personal letters dated the 24th June, 1953, the 13th July, 1953, the 31st July, 1953, and the 19th August, 1953, received by the Deputy Minister for Finance from the Chief Justice of Calcutta High Court. (Placed in Library. See No. S-170/53.)

- (iii) Abstract of costs and expenses incurred up to the 31st December, 1952, by the banks in liquidation in which the Official Receiver is the Official Liquidator. (Placed in Library. See No. S-170/53.)

- (iv) Abstract of costs and expenses incurred up to the 31st December, 1952, by the banks in liquidation in which person other than the Official Receiver is the Official Liquidator. (Placed in Library. See No. S-170/53.)

Pandit Thakur Das Bhargava (Gurgaon): May I request that these papers may be circulated to the Members? They cannot be read by all the Members if they are only put on the Table and not circulated.

Dr. Lanka Sundaram (Visakhapatnam): Last time, when this question came up, the Finance Minister said he would circulate it. He made reference to the copies being cyclostyled and so on.